

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 46**

**TCP 75/2012**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **05.04.2024**

NAME OF THE PARTIES:      **RAMHARI DEORAO GANAGE V/s ROJEE**  
**TASHA STAMPINGS PVT LTD**

Section 397-398 of the Companies Act, 2013

---

**ORDER**

1. Mr. Avinash Khanolkar, Advocate i/b Kanj & Co. appeared for the Petitioner.
2. Learned Counsel for the Petitioner submits that he is not able to file soft copy of the petition on DMS portal due to e-mail ID is not registered on DMS portal.
3. Learned Counsel for the Petitioner is directed to file praecipe in the Registry and Registry is directed to expedite the same.
4. Registry is directed to accept additional affidavit of the Petitioner.
5. List this matter on **30.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**